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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1961/2002

New Delhi this the 26th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. Smt. Hira Rani
Wd/O Late Sh.Rajesh Kumar
2. Smt. Moorty Devi Mother of late
Sh.Rajesh Kumar, R/O 202,
Moh.Jatav near Anil Tent House,
Qutubpur, Rewari (Haryana)

..Applicants

(By Advocate Shri Yogesh Sharma)

VERSUS

1. Union of India through the
General Manager, Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Ambala Divn.,
Ambala.
3. Sr.Divisional Accounts Officer,
DRM Office, Northern Railway,
Ambala.

..Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Heard Shri Yogesh Sharma, learned counsel for the
applicants.

2. The brief facts of the case are that the applicants
are legal heirs of deceased railway servant late Shri Rajesh
Kumar, who was working as Diesel Assistant. They are
aggrieved by the fact that their representations for grant
of ex-gratia lumpsum compensation in terms of Railway Board
Circular No.E(W) 99 /CP1 1 dated 5.11.1999 has not been
considered by the respondents. Learned counsel has
submitted that the applicants in the present OA had

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submitted at least two representations dated 16.4.2001 and 28.5.2001 after the death of bread-earner, late Shri Rajesh Kumar, Diesel Assistant for being considered for grant of ex-gratia lumpsum compensation, in terms of the aforesaid Railway Board's circular. The grievance of the applicants is that this has not been done and even no reply has been given. Hence, this OA.

3. In the above facts and circumstances of the case, we consider it appropriate that in the first instance, the respondents ought to ~~have~~ ¹⁸ considered the claims of the applicants for grant of ex-gratia lumpsum compensation of Rs.5 lac, in terms of the Railway Board Circular dated 5.11.1999. In case, the respondents are rejecting the claims of the applicants, they shall pass a reasoned and speaking order giving reasons and grounds on which they are rejecting, with intimation to the applicants. This shall be done within three months from the date of receipt of a copy of this order.

V.K.Majdtra
(V. K. Majdtra)
Member (A)

Lakshmi
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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